

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 210
CP No. 30/241-242/JPR/2021
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Federica Melchiorretto

.... Petitioner

Versus

Fusion Accomodations Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Ankit Sethi, Adv.
Shrithi Boobna, Adv.

For the Respondent : Amol Vyas, Adv.

ORDER

Heard Mr. Ankit Sethi, Adv. along with Ms. Shrithi Boobna, Adv. appearing on behalf of the Petitioner. Mr. Amol Vyas, Adv. appearing on behalf of the Respondent. Pleadings are complete in this matter. List the matter for final arguments on 27.08.2024.

Sd/-

(Rajeev Mehrotra)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

July 15, 2024